2782. SHRI BALWINDER SINGH BHUNDER:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether many Public Sector Undertakings (PSUs) are finding it difficult to comply with the 2 per cent Corporate Social Responsibility (CSR) norms as provided in the Company Act;

(b) if so, the details thereof;

(c) whether some of the PSUs have written to Government to revise the 2 per cent CSR norms;

(d) if so, the details thereof and the reaction of Government thereto; and

(e) by when the Company Law would be revised in this regard?

ANSWER

THE MINISTER OF STATE IN THE                            (SMT. NIRMALA SITHARAMAN)
MINISTRY OF CORPORATE AFFAIRS

(a) to (e): Provisions of Corporate Social Responsibility (CSR) under Companies Act, 2013 and Rules made thereunder have come into force only recently, i.e., from 01.04.2014. This is the first year of implementation of CSR by companies. Specific difficulties of complying with CSR provisions of the Act by companies including Public Sector Undertakings (PSUs) are likely to be brought to the notice of this Ministry only when companies implementing CSR policies gain experience of working of such provisions. This Ministry has, however, not received any communication from any PSU requesting for revising the 2 per cent CSR norms. At present there is no proposal to revise the CSR provision of the Companies Act, 2013.

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